

National Company Law Tribunal

Allahabad Bench

CP NO. 1B 45/Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

NAME OF THE COMPANY: I.E.L Supervisor Association

SECTION OF THE COMPANIES ACT: U/S 252 of IEB Code 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Swami Dayal Gupta	President	Petitioner	Gupta
2.	Sudeep Harkauli		Resp. 4	SH
3.	Gagan Mhta		Resp. 3	Gagan Mhta

Advocate Sri Sudip Harkauli for the respondent No. 4 Sri Gagan Dayal along with Ms. Bushra Mariyam. Advocate for respondent no. 3 Sri Gagan Dayal proposed to file vakalatnama on behalf of respondent no. 3. The respondents counsel further inform that although they received a copy of the present petition but without enclosure of documents relied upon. The Counsel for the petitioner is advised to verify this facts and to supply a copy of petition along with all annexure if it is not supplied earlier to them. The case is fixed for reply.

The matter be listed on 21-07-2017.

Order Date: 01.06.2017
Sharad Srivastava

(H.P. CHATURVEDI, MEMBER)